

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'H', NEW DELHI**

**BEFORE SH. N.K. BILLAIYA, ACCOUNTANT MEMBER
AND
SH. KUL BHARAT, JUDICIAL MEMBER**

ITA No.1129/Del/2021
Assessment Year: 2015-16

Ritu Garments Private Limited 984, Pocket C, IFC Ghazipur, Paper Market, Ghazipur, Delhi-110096 PAN No.AADCR9184Q	Vs	Principal Commissioner of Income Tax Ghaziabad
(APPELLANT)		(RESPONDENT)

Appellant	Written Application (by post)
Respondent	Sh. M. Baranwal, CIT DR

Date of hearing:	21/11/2022
Date of Pronouncement:	21/11/2022

ORDER

PER N.K. BILLAIYA, AM:

This appeal by the assessee is preferred against the order dated 10.03.2021 framed u/s. 263 of the Act by the PCIT, Ghaziabad.

2. Vide letter dated 08.10.2022 the assessee sought permission

to withdraw the appeal. On such prayer the DR raised no objection and, therefore, this appeal is dismissed as withdrawn.

3. Decision announced in the open court on 21.11.2022.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

NEHA, Sr. Private Secretary

Date:- .11.2022

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER

ASSISTANT REGISTRAR
ITAT NEW DELHI

Date of dictation	
Date on which the typed draft is placed before the dictating Member	
Date on which the typed draft is placed before the Other member	
Date on which the approved draft comes to the Sr.PS/PS	
Date on which the fair order is placed before the Dictating Member for Pronouncement	
Date on which the fair order comes back to the Sr. PS/ PS	
Date on which the final order is uploaded on the website of ITAT	
Date on which the file goes to the Bench Clerk	
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	